

CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

Date of order : 29.9.1995.

O.A.No.410/95

KISHAN GOPAL MEENA

:.... Applicant

Vs.

UNION OF INDIA AND  
OTHERS

:.... Respondents

COMRA :

THE HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

THE HON'BLE MS.USHA SEN, ADMINISTRATIVE MEMBER

Present

Mr.S.N.Trivedi, Brief holder for Mr.Y.K.Sharma,  
Counsel for the Applicant.

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant Kishan Gopal Meena has filed this application under section 19 of the Administrative Tribunals Act, 1985, praying therein for a direction to the respondents to screen him for the purpose of regularisation either in the Ambala Division or in the Construction Organisation itself against 40% reserved quota as a Scheduled Tribe candidate for which there is a short-fall in the Construction Organisation as well as in the Ambala Division.

2. We have heard the learned counsel for the applicant.

3. The applicant is working as Storeman under the Deputy Chief Engineer (Construction), II, in the Northern Railway at Jodhpur. The applicant has stated

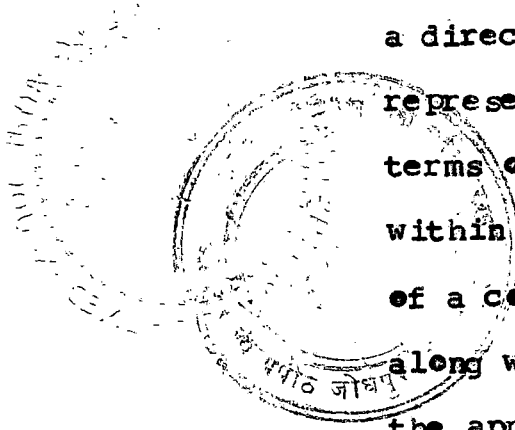
C.Krishna

.2.

that he was given temporary status on 15.4.1984. He further states that even after putting in fifteen years of service he has neither been screened nor has he been regularised so far. It is the contention of the applicant that even though his turn for screening for regular absorption in group 'D' post has arisen both in the Ambala Division and the Construction Department but he had not been considered for such screening.

4. The applicant has made a representation to the concerned authority vide Annex.A-1 dated 9.1.1995 and the same is still undecided.

5. We, therefore, dispose of this application with a direction to the respondent no. 2 to decide the representation already made by the applicant to him in terms of instructions and guidelines on the subject within a period of two months from the date of receipt of a copy of this order. Let a copy of the O.A. be sent along with this order to respondent no. 2. In case the applicant is aggrieved by the decision taken on the representation he shall be at liberty to file a fresh O.A.



*Usha Sen*  
( USHA SEN )  
Member (A)

*Gopal Krishna*  
( GOPAL KRISHNA )  
Vice Chairman

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JM

Part II and III destroyed  
in my presence on 2.11.2001  
under the supervision of  
section officer (J) as per  
order dated 4/9/2002

Section officer (Record)

4/10/95  
4/10/95  
4/10/95

Copy of Judgment dated  
29.9.95 with Annexure sent by  
Rudra R. 1 to R-4  
Vide no 63/067  
date 11/10/95

10/10/95